

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 856 of 2020**

**In the matter of:**

**Karix Mobile Pvt. Ltd.**

**....Appellant**

**Vs.**

**Hungama Digital Media Entertainment Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Rahul Chitnis, Mr. Iqbal Tahir, Mr. Naserali Rizvi  
and Mr. H. Thakore, Advocates.**

**Respondent: Mr. Harsh Kaushik and Mr. Sachin Akhoury,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**24.11.2020:** Mr. Harsh Kaushik, Advocate appears for the Respondent. Learned counsel for the Appellant may provide complete set of appeal paper book to learned counsel for the Respondent during the course of the day. Reply affidavit along with Vakalatnama be filed within four weeks. Rejoinder, if any, may be filed within two weeks thereof.

List the appeal 'for admission (after notice)' on 19<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Shreesha Merla]  
Member (Technical)**

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